

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

C.P. (IB)/332(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: ZTE CORPORATION V/s D-VOIS SSV
BROADBAND PRIVATE LIMITED

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Rupesh Gupta for the Petitioner is present. None present for the Corporate Debtor, when the matter is called out.
2. Ld. Counsel for the Petitioner herein submits that the Corporate Debtor till date has not filed and placed on record Affidavit in Reply. In that view of the matter, Corporate Debtor herein is directed to enter appearance in the present matter and is directed to file and place on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and verbal arguments on the next date of hearing.
3. This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.
4. The Petitioner is directed to serve a copy of the order to the Respondent, for their compliance.

5. Stand over to **12.07.2024**, for further consideration and hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj